PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF INTRA INFOTECH LIMITED

REGISTERED OFFICE : 704, 7th Floor, Deepali Building, 92, Nehru Place, New Delhi-110019

This Public Announcement ("Hereinafter referred to as PA") is being issued by **Chartered Capital And Investment Limited"** the Manager to the Offer, on behalf of the Acquirer, **FORTUNE BUILDPROP PVT. LTD.**, a company incorporated under the Companies act, 1956 as a Private Limited company with limited liability having its Registered Office at Lotus Tower, Community Centre, New Friends Colony, New Delhi-110065, in compliance with Regulation 10 and 12 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (hereinafter referred to as **"SEBI (SAST) Regulations, 1997")** and subsequent amendments thereto.

1. The Offer

1.1 **FORTUNE BUILDPROP PVT LTD,** (hereinafter referred to as "**he Acquirer/ Acquirer Company**") is making an Open Offer pursuant to Regulation 10 and 12 in compliance with the SEBI (SAST) Regulations, 1997. There is no other acquirer or other entities/ persons who are or can be deemed to be persons acting in concert for the purpose of this Open Offer.

1.2 The Acquirer has entered into a Share Purchase Agreement **[SPA]** on 25 September, **2007** to acquire an aggregate of 10205000 (One Crore Two Lacs Five Thousand Only) fully paid up equity shares of Rs.1/- each representing 17.97% of the total Equity Share capital and resultant voting rights of **Intra Infotech Ltd**., a Company incorporated under the Companies Act, 1956 and having its Registered Office situated at 704, 7th Floor, Deepali Building, 92, Nehru Place, New Delhi-110019 (hereinafter referred to as **"IIL/the Target Company"**)" from the promoter and promoter group of IIL, **namely M/s Moonlite Chit Fund (Pvt) Ltd., Mr Pramod Sharma, Mr N. L. Sharma and Mrs Shilpi Sharma** (hereinafter collectively referred to as **Sellers**) holding 2555000, 4600000, 2450000 and 600000 equity shares respectively, at a price of Rs. 1.00 (Rupees One Only) per fully paid up equity share payable in cash (**"Negotiated Price"**). The total consideration for the shares to be acquired as mentioned above is Rs. 1,02,05,000 (Rupees One Crore Two Lacs Five Thousand Only) and that resulted in triggering of SEBI (SAST) Regulation 1997. The Offer is not as a result of global acquisition resulting in indirect acquisition of the target company.

1.3 The Acquirer intends to make an Open Offer in terms of the SEBI (SAST) Regulations, 1997 to the shareholders of IIL to acquire upto 3,23,65,740 equity shares of Rs. 1/- each representing 57% of the total share capital of **"IIL"** at a price of Rs. 4.00 (Rupees Four Only) per fully paid up equity share and Rs 2.00 (Rupees Two Only) per partly paid up equity shares **("Offer Price")** payable in cash subject to the terms and conditions mentioned hereinafter, whose names appear in the register of members on **Specified Date i.e 20.10.2007**

1.4 This is not a competitive bid.

1.5 In case of non-compliance with any of the provisions of the Takeover Regulations, the Agreement for acquisition shall not be acted upon by the sellers or the Acquirers.

1.6 In the event of any further acquisition of Equity Shares by the Acquirer, at a price higher than the Offer Price, then the Offer price will be revised upwards to be equal to or more than the highest price paid for such acquisition. However, they shall not be acquiring any Equity shares of IIL during the period of 7 working days, prior to the date of closure of the Offer.

1.7 Acquirer may be entitled to be appointed on Board of Directors of the Target Company after a period of 21 days from the date of the PA in terms of Regulation 22(7) of SEBI (SAST) Regulations, 1997.

1.8 The Manager to the Open Offer i.e. Chartered Capital & Investments Limited does not hold any shares in the Target Company as on the date of PA. They declare and undertake that they shall not deal in the shares of the Target Company during the period commencing from the date of their appointment as Manager to the Open Offer till the expiry of 15 days from the date of closure of Open Offer.

1.9 The shares of **"IIL"** are presently listed on The Delhi Stock Exchange Association Limited (DSE) and The Bombay Stock Exchange Limited (BSE). The Company had applied for delisting of its equity shares from The Delhi Stock Exchange Association Limited.

1.10 The shares of the **"IIL"** have been traded infrequently at the Bombay Stock Exchange Ltd and not traded at the Delhi Stock Exchange Association Limited, during the preceeding six calendar months prior to the month of this Public Announcement within the meaning of explanation (i) to Regulation 20(5) of the SEBI (SAST) Regulations, 1997.

1.11 The annualized trading turnover of the securities of the company during the proceeding the six calendar month ended August, 2007 at the BSE and DSE are as follows:

Name of the Stock Exchange	Total no. of equity shares traded during March, 2007 to August, 2007	Total no. Of listed shares	Annualized trading turnover (% to total listed shares)
BSE	337618*	56782000	675236 (1.19%)
DSE	Nil	56782000	Not Applicable

*Source: www.bseindia.com

1.12 As the shares of **"IIL"** have been traded infrequently at the BSE and not been traded at DSE i.e at all the stock exchanges where the shares of the company are at present listed during the preceeding six calendar months prior to month of this Public Announcement i.e August, 2007, the Offer Price in terms of Regulation 20(5) of the SEBI (SAST) Regulations, 1997 has been determined after taking in account the following parameters:

a.	The Negotiated Price	Rs. 1.00/- (Rupees One Only)
b.	Highest Price paid by the Acquirer for acquisition, if any, including by way of allotment in a public or rights issue or preferential issue or Market Purchases during the 26 weeks prior to the date of PA.	Not Applicable
c.	**Other Financial Parameters**	**Based on the Audited Financial d**ata For the Year ended 31.03.2007
1.	Return on Net Worth (%)	Negative
2.	Book Value per share (Rs.)	0.86
3.	Earning per share (Rs.)	Negative
4.	Price Earning Multiple (with reference to the Offer price of Rs. 4/- per share)	—
5.	The average industry P/E for the sector in which IIL operates (Source: Capital Market Journal, dated August 27, 2007 to September 09, 2007 Industry: Entertainment/Electronic media Software)	41.3

1.13 Therefore, the Offer Price of Rs. 4.00 (Rupees Four Only) per fully paid up equity share and Rs 2.00 (Rupees Two Only) per partly Paid up equity shares **("Offer Price")** per share in terms of Regulation 20(5) of the SEBI (SAST) Regulations, 1997 is justified.

1.14 The Acquirer has not acquired shares/ voting rights of the Target Company during the 12 months period prior to the date of this Public Announcement.

1.15 The Acquirer does not hold any equity shares in the target company as on the date of this Public Announcement.

1.16 As on date of this Public Announcement, the Acquirer has agreed to acquire an aggregate of 10205000 (One Crore Two Lacs Five Thousand Only) fully paid up equity shares of Rs.1/- each representing 17.97% of the total Equity Share capital and resultant voting rights of Intra Infotech Ltd. From its Promoter Group in terms of the SPA.

1.17 The Offer is not subject to any minimum level of acceptance from the shareholders i.e **it is not a Conditional Offer.**

2. INFORMATION ABOUT THE ACQUIRER

2.1 The Open Offer is being made by **Fortune Buildprop Pvt. Ltd,** a company incorporated under the Companies Act, 1956 as a Private Limited Company with the Registrar of Companies N.C.T of Delhi & Haryana vide its certificate of incorporation dated 2nd March, 2006 and having its Registered Office at Lotus Tower, Community Centre, New Friends Colony, New Delhi-110065,Tel No.: 011-26930500, Fax: 011-26930500.

2.2 The Directors of the Acquirer Company are Mr. Amit Kumar and Mrs. Anuradha Kapur and the Company does not belongs to any group as such.

2.3 As on date of Public Announcement, the Shareholding Details of the Company are as under:

S. No.	Name	No. of Shares
1.	Directors	10000
	TOTAL	**10,000**

2.4 The Fortune Builprop (P) Ltd has not yet started its business activity hence figures of Total Income, Profit After Tax are not available. However Networth of the Company as on September 26, 2007 is Rs 80961.

2.5 Fortune Buildprop Pvt Limited is the sole Acquirer in the present offer.

2.6 The Acquirer's major areas of operation are Real Estate Promoters, Developers and Builders.

2.7 Fortune Buildprop Pvt Limited is an unlisted Company.

3. INFORMATION ABOUT THE TARGET COMPANY

3.1 IIL was originally incorporated as Kumaon Pharmacaps & Chemicals Limited on July 5, 1984 with the Registrar of Companies N.C.T of Delhi & Haryana, New Delhi, as a Public Limited Company. The Company has changed its name to Intra Infotech Limited on March 29, 2001. vide certificate of incorporation dated March 29, 2001 by Registrar of Companies NCT of Delhi & Haryana, New Delhi The Company at Present has its Registered Office situated at 704, 7th Floor, Deepali Building, 92, Nehru Place, New Delhi-19, Tel-011- 26681661 Fax 011-26482050.

3.2 The Authorised share capital of IIL as on the date of Public Announcement is Rs 650.00 Lacs, comprising of 650,00,000 equity shares of Re1/- (Rupee One Only) each. The issued, subscribed and paid-up equity share capital of the company as on date of Public Announcement stood at Rs 567.82 Lacs comprising of 5,67,82,000 equity shares of Re1/- (Rupee One each).

3.3 There are 15217000 partly paid up shares in the Company in respect of which Rs 0.50 is paid up and Rs 0.50 is unpaid as on date of Public Announcement.

3.4 IIL has been engaged currently in the business of film(s) production and sale and distribution thereof and television programming and syndication, home video acquisition and distribution, operation of studio facilities, development of new entertainment technologies and distribution of film entertainment, telecasting entertainment events, dubbing, broadcasting, production of animations, satellite and cable broadcasting, creation and distribution of on line programming, services and development of digital broadcasting and music albums and other entertainment, for public, social, cultural and private amusements.

3.5 The shares of "IIL" are currently listed on The Delhi Stock Exchange Association Limited (DSE) and The Bombay Stock Exchange Limited (BSE). The Company had passed a special resolution in the Annual General Meeting of the Company held on September 28, 2005 and subsequently applied for delisting of its equity shares from the Delhi Stock Exchange Association Limited but till date the shares of the Target Company has not yet been delisted from the DSE.

4. REASONS FOR THE OFFER

4.1 The Acquirer Company and it's promoters are interested in taking over the management and control of IIL pursuant to the Share Purchase Agreement dated September 25, 2007 effective upon closure of the Offer. This would result in a change in control of IIL taking place upon closure of the Offer as stated in para 1.2 above.

4.2 The Offer to the shareholders of IIL is being made in accordance with Regulation 10 & 12 of the SEBI (SAST) Regulations, 1997.

4.3 The Open Offer to the public shareholders of IIL is for acquiring 57% of the total equity share capital of the target company. After the completion of the proposed Open Offer, the Acquirer will achieve substantial acquisition of shares and voting rights, accompanied with effective management control over the Target Company.

4.4 The Acquirer at present has no intention to sell, dispose of or otherwise encumber any significant assets of IIL in the succeeding two years, except in the ordinary course of business of IIL. IIL's future policy for disposal of its assets, if any, will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a General Body Meeting of IIL.

5. Statutory Approvals / other approvals required for the Offer

5.1 The Offer is subject to the acquirers obtaining the approval (s) from the Reserve Bank of India (RBI), wherever applicable, under the Foreign Exchange Management Act, 1999.

5.2 No approval is required from any bank or financial institutions, of this Offer, to the best of the knowledge of the Acquirer.

5.3 As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.

5.4 The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of offer.

5.5 In case of delay in receipt of any statutory approval, Regulation 22(12) of SEBI (SAST) Regulations, 1997, will be adhered to, i.e. SEBI has power to grant extension of time to the Acquirer for payment of consideration to the shareholders subject to Acquirer agreeing to pay interest as directed by SEBI. Further in case the delay occurs on account of willful default by the Acquirer in obtaining the approvals, Regulation 22 (13) of SEBI (SAST) Regulations, 1997, will also become applicable.

6. DISCLOSURE UNDER REGULATION 21(2)

6.1 Pursuant to this Offer, assuming full acceptance the Public Shareholding in the Target Company would not falls below 25% of its outstanding equity share capital of the target company as the level specified for continuous listing of Public Shareholding in the Listing Agreement entered with the stock exchanges.

7. FINANCIAL ARRANGEMENTS

7.1 The Acquirer has made firm arrangement for the resources required to complete the Offer in accordance with the SEBI (SAST) Regulations, 1997.The acquisition will be financed through internal/personal borrowing of the Acquirer and no borrowings from Banks / FIs etc. is being made.

7.2 Assuming full acceptance, the total requirement of funds for the Offer would be Rs 12,94,62,960 (Rupees Twelve Crore Ninty Four Lacs Sixty Two Thousand Nine Hundred and Sixty Only). The Acquirer has already made firm arrangements for the financial resources required to implement the Offer in full. As per Regulation 28 of SEBI (SAST) Regulations, 1997, Acquirer has **opened an Escrow Account with Bank of Baroda, East of Kailash, New Delhi and has deposited Rs** 12,95,02,000 (Rupees Twelve Crore Ninty Five Lacs and two thousand Only, **being 100% of the total consideration payable under the Open Offer by way of cash.**

7.3 The Acquirer has duly empowered M/s Chartered Capital And Investment Limited, Manager to the Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 1997.

7.4 The Manager to the Offer, M/s Chartered Capital And Investment Limited, hereby confirms that firm arrangements for funds and money for Payment through verifiable means are in place to fulfill the Offer obligations.

8. Other Terms of the Offer

8.1 Letter of Offer (hereinafter referred to as "**LOO**") will be dispatched to all the equity shareholders of IIL, whose names appear in the Register of Members of IIL and to the beneficial owners of the shares of IIL whose name appears in the beneficial records of the respective depositories at The close of business hours as on **October 20, 2007**, being the Specified Date**,** except the parties to the SPA, i.e., Acquirer, Sellers and Parties To the Agreement.

8.2 The Registrar to the Offer, M/s Beetal Financial & Computer Services (P) Limited having its office at 99, Madangir, Behind Local Shopping Centre, New Delhi has opened a special depository account with Central Depository Services (India) Limited (CDSL) for receiving shares during the Offer from eligible shareholders who hold shares in demat form.

8.3 All shareholders of the Target Company, except the Acquirer and Sellers , who own the shares any time before the Closure of the Open Offer, are eligible to participate in the Offer.

8.4 Beneficial owners and **shareholders holding shares in physical form**, will be required to send their share certificates, Form of Acceptance cum Acknowledgment and other documents as may be specified in the LOO, to the Registrar to the Offer either by Registered Post / Courier or by hand delivery on Mondays to Fridays between 10.30 AM to 5.00 PM and on Saturdays between 10.30 AM to 1.30 PM, on or before the date of Closure of the Offer, i.e**. December 05, 2007.**

8.5 Beneficial owners and **shareholders holding shares in the dematerialized form**, will be required to send their Form of Acceptance cum Acknowledgment and other documents as may be specified in the LOO to the Registrar to the Offer either by Registered Post / Courier or by hand delivery on Mondays to Fridays between 10.30 AM to 5.00 PM and on Saturdays between 10.30 AM to 1.30 PM, on or before the date of Closure of the Offer, i.e., December 05, 2007 along with a photocopy of the delivery instructions in "**Off-market**" mode or counterfoil of the delivery instructions in "**Off-market**" mode, duly acknowledged by the Depository Participant ("**DP**"), in favour of "Beetal- IIL- Open Offer Escrow Account" ("Depository Escrow Account") filled in as per the instructions given below:

DP Name : Sam Global Securities Limited
Client ID Number : 00377466
DP ID Number : 12019101
Depository : Central Depository Services (India) Limited.

Shareholders having their beneficiary account in National Securities Depository India Limited ("NSDL") have to use inter-depository delivery instruction slip for the purpose of crediting their shares in favour of the special depository account with CDSL.

8.6 In case of (a) shareholders who have not received the LOO, (b) unregistered shareholders and (c) owner of the shares who have sent the shares to the company for transfer, may send their consent to the Registrar to the Offer on plain paper, stating the name, address, number of shares held, distinctive numbers, folio number, number of shares offered along with the documents to prove their title to such shares such as broker note, succession certificate, original share certificate / original letter of allotment and valid share transfer deed (one per folio), duly signed by all the shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with IIL), and witnessed (if possible) by the Notary Public or a Bank Manager or the Member of a recognized stock exchange with membership number, as the case may be, so as to reach the Registrar to the Offer on or before 5.00 PM upto the date of Closure of the Offer i.e. **December 05, 2007.** Such shareholders can also obtain the LOO from the Registrar to the Offer by giving an application in writing.

8.7 In case of shareholders who have not received the LOO and holding shares in the dematerialized form may send their consent to the Registrar to the Offer on plain paper, stating the name, addresses, number of shares held, Depository name, Depository I.D., Client name ,Client I.D., number of shares offered along with a photocopy of the original delivery instructions in "Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the Depository Participant as specified in Para 8.5 above, so as to reach the Registrar to the Offer on or before 5.00 PM upto the date of Closure of the Offer i.e. **December 05, 2007.** Such shareholders can also obtain the LOO from the Registrar to the Offer by giving an application in writing.

8.8 The following collection center (s) would be accepting the documents as specified above, both in case of shares in physical and dematerialized form on Monday to Fridays between 10.30 AM to 5.00 PM and on Saturdays between 10.30 AM to 1.30 PM, on or before the date of Closure of the Offer.

Address of the Collection Centre	Contact Person	Phone/Fax / Email
BEETAL Financial & Computer Services Pvt. Ltd. BEETAL House, 3rd Floor, 99, Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi 110062	Mr. Punit Mittal	Phone: 011 2996 1280 / 81 / 82 / 83 Fax: 011 2996 1284 Email: beetal@rediffmail.com

8.9 Shareholders who have sent their shares for dematerialization need to ensure that the process of getting the shares dematerialized is completed well in time so that the credit in the Depository Escrow Account is received on or before 5.00 PM upto the date of Closure of the Offer, i.e. **December 05, 2007,** or else the application would be rejected.

8.10 In terms of Regulation 22 (5A), shareholders shall have the option to withdraw acceptance tendered earlier, by submitting the Form of Withdrawal enclosed with the LOO, so as to reach Registrars to the Offer upto three working days prior to the date of Closure of the Offer, i.e November 30, 2007**.** The withdrawal can also be exercised by submitting an application on a plain paper, alongwith the details such as name, address, distinctive nos., folio no., number of equity shares tendered, etc.

8.11 The Letter of Offer alongwith the Form of Acceptance cum acknowledgement/ withdrawal would also be available at SEBI's website, ***www.sebi.gov.in***, and shareholders can also apply by downloading such forms from the website.

8.12 No indemnity is needed from unregistered shareholders.

8.13 Applications in respect of shares that are the subject matter of litigation wherein the shareholder(s) may be precluded from transferring the shares during the pendency of the such litigation are liable to be rejected in case directions/ orders regarding these shares are not received together with the shares tendered under the Offer.

8.14 Where the number of shares offered for sale by the shareholders are more than the shares agreed to be acquired by Acquirer, the Acquirer will accept the offers received from the share holders on a proportionate basis, in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of shares from a shareholder shall not be less than the minimum marketable lot or the entire holding if it is less than the marketable lot. The marketable lot of

8.15 Shareholders who have offered their shares would be informed about acceptance or rejection of the Offer within 15 days from the date of Closure of the Offer. The payment to the shareholders whose shares have been accepted will be paid by cheque / demand draft / pay order crossed 'Account Payee' only in favour of the first holder of equity shares (and sent by registered post) within 15 days from the date of closure of the Offer. For shares, which are tendered in electronic form, the bank account as obtained from the beneficiary position provided by the Depository will be considered and the payment will be issued with the said bank particulars. In case of acceptance on a proportionate basis, the unaccepted share certificates, transfer forms and other documents, if any, will be returned by registered post at the shareholders' / unregistered owners' sole risk to the sole / first shareholder. Shares held in dematerialized form to the extent not accepted will be credited back to the beneficial owner's depository account with the respective depository participant as per the details furnished by the beneficial owner in the Form of Acceptance cum Acknowledgment and intimation of the same will be sent to the shareholders.

8.16 The Registrar to the Offer will hold in trust the shares / share certificates, shares lying in credit of the special depository account, Form of Acceptance cum Acknowledgment, if any, and the transfer form(s) on behalf of the shareholders of IIL who have accepted the Offer, until the cheques / drafts for the consideration and / or the unaccepted shares / share certificates are dispatched / returned.

8.17 The Schedule of activities pertaining to the offer is given below:

Activity	Day and Date
Date of Public Announcement	**September 28, 2007, Friday**
Specified Date (For the purpose of determining the names of the shareholders to whom The Letter of Offer would be sent)	October 20, 2007, Saturday
Last date for announcement of Competitive Bid	**October 19, 2007, Friday**
Date by which Letter of Offer will be posted to the shareholders	November 10, 2007, Saturday
Date of Opening of the Offer	**November 16, 2007, Friday**
Last date for revising the Offer price/number of shares	**November 26, 2007, Monday**
Last date for withdrawal by shareholders	**November 30, 2007, Friday**
Date of Closing of the Offer	**December 05, 2007, Wednesday**
Date of communicating Rejection/ Acceptance and payment for Applications Accepted will be dispatched	**December 20, 2007, Thursday**

9. General

9.1 If there is any upward revision in the Offer Price (in terms of Regulation 26) by the Acquirer till the last day of revision, viz., at any time upto seven working days prior to the date of Closure of the Offer or withdrawal of the Offer, the same would be informed by way of Public Announcement in the same newspapers where original Public Announcement had appeared. Such revised Offer would be payable for all the successful shares tendered anytime during the Offer.

9.2 In terms of Regulation 22(5A) of the SEBI (SAST) Regulations, shareholders desirous of withdrawing their acceptances tendered in the Offer can do so up to three working days prior to the date of Closure of the Offer i.e **November 30, 2007.** The withdrawal option can be exercised by submitting the Form of Withdrawal as enclosed in the Letter of Offer. The shareholders are advised to ensure that the Form of Withdrawal should reach the Registrar to the Offer at the collection centre mentioned in the Letter of Offer or above as per the mode of delivery indicated therein on or before the last date of withdrawal i.e. **November 30, 2007.**

9.3 The withdrawal option can be exercised by submitting the Form of Withdrawal enclosing therein Copy of the Form of Acceptance-cum-Acknowledgement / Plain paper application submitted and the Acknowledgement slip. In case of non receipt of Form of Withdrawal, the withdrawal option can be exercised by making an application on plain paper along with the following details:
In case of physical shares: name, address, distinctive numbers, folio number, share certificate number, number of shares tendered, date of tendering the shares
In case of dematerialized shares: name, address, number of shares tendered, DP name, DP ID, date of tendering the shares, beneficiary account number and a photocopy of the delivery instructions in "**off market**" mode or counterfoil of the delivery instruction in "**off market**" mode, duly acknowledged by the DP, in favour of "Beetal- IIL- Open Offer Escrow Account" ("Depository Escrow Account")

9.4 The withdrawal of Shares will be available only for the Share certificates / Shares that have been received by the Registrar to the Offer or credited to the Special Depository Escrow Account on or before offer closing date.

9.5 The intimation of returned shares to the Shareholders will be sent at the address as per the records of IIL/ Depository as the case may be.

9.6 **If there is a competitive bid:**

I. The public offers under all the subsisting bids shall close on the same date.

II. As the offer price can not be revised during 7 working days prior to the closing date of the offers / bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final offer price of each bid and tender their acceptance accordingly"

9.7 The Acquirer does not hold any equity shares of the Target Company as on the date of this Public Announcement.

9.8 Based on the declaration received, the Acquirer, Sellers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of direction issued U/s 11B of the SEBI Act, 1992.

9.9 This Pubic Announcement would also be available at SEBI's website, ***www.sebi.gov.in***.

9.10 Pursuant to the Regulation 13 of SEBI (SAST) Regulations, 1997, the Acquirer has appointed M/s Chartered Capital And Investment Limited as Manager to the Offer and M/s Beetal Financial & Computer Services (P) Ltd as Registrar to the Offer.

9.11 The directors of the Acquirer company, M/s Fortune Buildprop Pvt Limited having registered office at Lotus Tower, Community Centre, New Friends Colony, New Delhi-110065 accept full responsibilityfor information contained in this Public Announcement (except for the information regarding the Target Company which has been compiled from the publicly available information) and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

Manager to the Issue

Chartered Capital And Investment Limited
13, Community Centre, East of Kailash, New Delhi - 110065.
Tel Nos.: 011-26419079/ 26218274;
Fax no.: 011 - 26219491;
Email: charteredcapital@gmail.com
Contact Person: **Mr. Priyaranjan**

Registrar to the Issue.

Beetal Financial & Computer Services Pvt. Limited
Beetal House, 3rd Floor, 99, Madangir,
Near Dada Harsukh Das Mandir,
New Delhi-110062Tel. Nos.: 29961281-82, Fax No.: 29961284
E. Mail: beetal@rediffmail.com
Contact Person: Mr. Punit Mittal

Place : New Delhi
Date : 27.09.2007

Sd/-
On behalf of the Board of Directors of Acquirer

Size 33x48 sq.cm